

(W)

Date : 19-12-1989.

Letter dt. 31/1/90 recd.  
from the R.M.-2, is  
put up for perusal.

(W)

8/2/90.

None present for the applicant. Mr.R.S. Gajbhiy, Senior Clerk, D.P.O., South Eastern Railway, Nagpur, is present on behalf of the respondents. He says that he was not able to get proof regarding service of reply on the applicant from Jabalpur. He has undertaken to file on or before 9-2-1990.

Adj. to 9-2-90



Date : 9-2-1990.

None present for the applicant.

None present for the Respondents. However, respondents have sent ~~the~~ an application dt. 31.1.1990 requesting for the reasons stated therein to allow some more time to file acknowledgement of service of reply on the applicant as he has been transferred to Gondia.

Adjourned to 12-4-1990 for service of reply on the applicant.

No notice to either side.

  
Dy. Registrar.

(W)

2/3/90.

O.A.71/89.

Date : 12.4.1990.

(3)

Neither the applicant nor his advocate is present.

Nobody is present on behalf of Respondents. However Respondents have filed their reply on 28.9.1989, they have also send an acknowledgement dtd.27.1.1990 regarding service of reply on the applicant.

Since the reply of Respondents has been filed in the matter, the matter has become ready for hearing. However it is not possible to fix hearing date in the near future on account of other old pending urgent matters. This matter is therefore, Kept on Sine-die list.

At the time of fixing the date of hearing notice may be issued to Respondent No.2 and to the applicant.

  
Dy. Registrar.

MP No. 265/93  
For withdrawal  
Fixed on 12/4/93.  
at Nagpur.

*Yash*  
6/4/93.

OA. NO.71/89

Dated: 12.4.93

Applicant in person. Mrs. Indira Bodade for the respondents.

M.P.No.265/93 has been filed by the applicant seeking permission to withdraw the original application as the matter is likely to be settled. The applicant is present today and he states that the matter has been settled. In view of this, he is permitted to withdraw the original application. M.P. as well as OA. disposed of. No order as to the costs. A copy of this order may be given to the applicant.

*V.D. Deshmukh*

(V.D. DESHMUKH)  
M (J)

*U. Savara*

(MS. USHA SAVARA)  
M (A)

Received copy of order  
dtd 12.4.93

*Yash*  
dtd 12/4/93  
Applicant

order/Judgment handed over  
to APPLICANT (s)  
on 7/5/93

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